

Scheduled Tribes in Orissa

2911. Dr. Samantsinhar: Will the Minister of Home Affairs be pleased to refer to the reply given to Unstarred Question No. 2452 on the 28th March, 1961 and state:

(a) the number of boats purchased by the Scheduled Tribes in each of the Districts of Cuttack, Puri and Balasore separately; and

(b) the price of each boat?

The Minister of State in the Ministry of Home Affairs (Shri Datar):

(a) to (b). The required information has been called for from the State Government and will be laid on the Table of the House when received.

12 hrs.

**CALLING ATTENTION TO MATTER
OF URGENT PUBLIC IMPORTANCE****ISSUE OF ARREST WARRANTS AGAINST
MASTER TARA SINGH AND YOGIRAJ
SURYA DEO**

Shri Tyagi (Dehra Dun): Under rule 197, I beg to call the attention of the Minister of Home Affairs to the following matter of urgent public importance and I request that he may make a statement thereon:

"The warrants of arrest reported to have been issued under Section 188 I.P.C. against Master Tara Singh and Yogiraj Surya Deo and the Government's policy regarding the entry of police into the places of worship."

The Minister of Home Affairs (Shri Lal Bahadur Shastri): Sir, I have obtained information from the Punjab authorities in regard to the calling attention notice tabled by Shri Tyagi.

The facts are that orders were promulgated under section 144 of the

Criminal Procedure Code in Amritsar City on the 3rd August, 1961 prohibiting the making of speeches and the issuing of posters on the demand for a Punjabi suba or giving publicity to any fast undertaken in that connection. As Master Tara Singh and Sant Fateh Singh have violated these orders by delivering speeches in support of the Punjabi suba, warrants for their arrest have been issued by a local magistrate under section 188 I.P.C.

While there is no law prohibiting the police from entering a place of religious worship in order to effect the arrest of any person, the police do not usually enter any holy precincts for such purposes. I am informed that there is an old practice in Punjab that if a person against whom a warrant of arrest has been issued takes shelter inside a gurdwara or other holy place the magistrate issues a notice to the head of the Sikh Gurdwara Parbandak Committee or the manager of the Gurdwara or holy place, bringing the facts to his notice, and requesting him to help in the surrender of the accused person. Government naturally expect that the co-operation of the gurdwara or temple authorities would be forthcoming in such cases and that holy places will not be utilised for giving shelter to persons against whom warrants of arrest have been issued.

In regard to Shri Surya Deo, I am informed that a warrant under sections 107/151 of the Criminal Procedure Code has been issued for his arrest.

We do not consider it at all desirable that holy places should be used for political purposes. It is essential that their sanctity should be maintained. I do not think this practice is right, and we will have to give some thought to this matter. For the present it would be for the Punjab Government to deal with the situation in a manner they consider appropriate.

Shri Chintamoni Panigrahi (Puri)
rose—

Mr. Speaker: No questions.

Shri Raghunath Singh (Varanasi):
Order, order.

Shri Rajendra Singh (Chapra): Who
is the Speaker here? Are you the
Speaker, or Shri Raghunath Singh is
the Speaker? (laughter).

12.06 hrs.

PAPERS LAID ON THE TABLE

MANIPUR LAND REVENUE AND LAND REFORM RULES

The Minister of State in the Minis-
try of Home Affairs (Shri Datar): I
beg to lay on the Table a copy of
Notification No. 140/12/60-M(v) pub-
lished in the Manipur Gazette dated
the 31st May, 1961 containing the
Manipur Land Revenue and Land
Reforms Rules, 1961, under section
169 of the Manipur Land Revenue
and Land Reforms Act, 1960. [Placed
in the Library, See No. LT-3171/61]

RESERVE AND AUXILIARY AIR FORCES ACT (AMENDMENT) RULES

The Deputy Minister of Defence
(Sardar Majithia): I beg to lay on the
Table a copy of the Reserve and
Auxiliary Air Forces Act (Amend-
ment) Rules, 1961 published in Noti-
fication No. S.R.O. 178 dated the 17th
June, 1961 under sub-section (4) of
section 34 of the Reserve and Auxiliary
Air Forces Act, 1952. [Placed in
Library. See No. LT-3172/61]

NOTIFICATIONS UNDER SEA CUSTOMS ACT

The Deputy Minister of Finance
(Shri B. E. Bhagat): I beg to lay on
the Table:

(i) A copy of Notification No.
G.S.R. 1037 dated the 19th August,
1961 under sub-section (4) of sec-

tion 43B of the Sea Customs Act,
1878. [Placed in Library,
See No. LT-3173/61].

(ii) A copy of the following
Notifications under sub-section (4)
of section 43B of the Sea Customs
Act, 1878 and section 38 of the
Central Excises and Salt Act, 1944,
making certain further amend-
ments to the Customs and Central
Excise Duties Export Drawback
(General) Rules, 1960:—

(a) G.S.R. No. 1038 dated the
19th August, 1961.

(b) G.C.R. No. 1039 dated the
19th August, 1961.

[Placed in Library, See No. LT-
3174/61]

12.07½ hrs.

COMMITTEE ON PRIVATE MEM- BERS' BILLS AND RESOLUTIONS

EIGHTY-EIGHTH REPORT

Sardar Hukam Singh (Bhatinda): I
beg to present the Eighty-eighth Re-
port of the Committee on Private
Members' Bills and Resolutions.

12.07½ hrs.

RESIGNATION OF A MEMBER

Mr. Speaker: I have to inform the
House that Shri Muhammed Khuda
Buksh, an elected Member from Mur-
shidabad constituency of West Bengal,
has resigned his seat in Lok Sabha
with effect from the 25th August, 1961.

Some Hon. Members: Why?

Mr. Speaker: I am not here to give
any reasons. He is no longer a Mem-
ber of this House. It is open to any
hon. Member to state or not to state
any reasons. No reasons are neces-
sary.